

Bill

[Shri Dinan Bhattacharyya]

notice has been sent to the Railway Board by the Guards about their decision to work to rule. The Minister is here. Let him say something in this regard.

13.39 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QUERESHI): I have seen the reports appearing in the press. It has also been brought to the notice of the Railway Ministry that the All India Railway Guards Council had passed a resolution wherein they have stated that they would start the work to rule from to-day. The Railways have no information whether this action has been implemented actually by the Guards or not. But, I have got the statement by the Chief Adviser of Guards Congress, Shri Attar Singh Ahuja wherein he has stated that 18,000 guards all over the country were going to observe the work to rule from 10th June which would paralyse the railways throughout the country. At this critical stage, the whole House knows that we have to move tremendous quantity of foodgrains from one part of the country to another. I would request the railway guards not to resort to this agitation at this stage. If any other information is available with the Railway Ministry, that will be brought to the notice of the hon. House.

SHRI DINEN BHATTACHARYYA: What about the revision of pay scales?

SHRI MOHD. SHAFI QUERESHI: This matter has been thoroughly gone into by the Pay Commission. This matter was earlier referred to the Railway Board and the same has been taken up by the Unions also. It is under the consideration of the Board.

SHRI S. M. BANERJEE (Kanpur): May I seek a clarification?

MR. DEPUTY-SPEAKER: This is under Rule 377.

SHRI JYOTIRMOY BOSU (Diamond Harbour): But if rule 377 invites a statement from the minister, a further clarification can be sought.

MR. DEPUTY-SPEAKER: By the member who has raised it, not by any other member.

13.40 hrs.

MOTION RE. REFERENCE OF MATTER TO COMMITTEE OF PRIVILEGES ABOUT IMPLEMENTATION OF LOK SABHA RESOLUTION

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to move:

"That this House, having considered the statement made by the Minister of Steel and Mines in the House on the 25th April, 1973, points raised by Members thereon, and other relevant facts relating to the implementation of the latter part of the resolution adopted by Lok Sabha on the 2nd December, 1970, namely, that the Government in the light of gravity of the offence administer to Shri S. C. Mukherjee maximum punishment under the law and report the same to this House', do resolve that the matter be referred to the Committee of Privileges;

The House do further direct that the Committee report to the House by the 16th August, 1973."

At a meeting held by the Minister of Steel and Mines with the leaders of the opposition yesterday, it was decided that this motion be passed without discussion.

MR. DEPUTY-SPEAKER: The question is:

"That this House, having considered the statement made by the Minister of Steel and Mines in the House on the 25th April, 1973, points raised by Members thereon, and other relevant facts relating to the implementation of the latter part of the resolution adopted by Lok Sabha on the 2nd December, 1970, namely, that the Government in the light of gravity of the offence administer to Shri S. C. Mukherjee maximum punishment under the law and report the same to this House,' do resolve that the matter be referred to the Committee of Privileges;

The House do further direct that the Committee report to the House by the 16th August, 1973."

The motion was adopted.

13.42 hrs.

STATUTORY RESOLUTION RE. PROCLAMATION IN RELATION TO THE STATE OF MANIPUR AND MANIPUR STATE LEGISLATURE (DELEGATION OF POWERS) BILL

SHRI JYOTIRMOY BOSU (Diamond Harbour): I rise on a point of order about item 18. This statutory resolution stands in